




# The Orissa Gazette

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 *Separate paging is given to this Part, in order that it may be filed as a separate compilation*

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## PART IV.

**Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.**

### HOME, REVENUE AND FINANCE DEPARTMENTS.

#### NOTIFICATIONS.

*The 17th February 1937.*

No. 1782-A.—The following Regulations, issued by the Government of India in the Legislative Department, are republished for general information.

By order of the Governor,

P. T. MANSFIELD,

*Chief Secretary to Government.*

*New Delhi, 1st February 1937.*

No. 36/37-P.—Whereas by the Government of India (Constitution of Orissa) Order, 1936, His Majesty has been pleased to direct

that the provisions of section 71 of the Government of India Act [except sub-section (4) thereof], hereinafter called "the said section", shall apply to the whole of Orissa;

And whereas the Local Government of Orissa has proposed to the Governor General in Council a draft of the following Regulation, together with the reasons for proposing the same;

And whereas the Governor General in Council has taken into consideration and has approved the draft and the same has received the assent of the Governor General on the 1st day of February 1937;

In pursuance of the direction contained in sub-section (2) of the said section, the said Regulation is published in the *Gazette of India* and will be published in the *Orissa Gazette*.

✓ Regulation No. VI of 1937.

A  
REGULATION

FURTHER TO AMEND THE ORISSA LAWS REGULATION, 1936.

WHEREAS it is expedient further to amend the Orissa Laws Regulation, 1936, for the purposes hereinafter appearing; It is hereby enacted as follows:—

Short title and commencement.

1. (1) This Regulation may be called the Orissa Laws (Amendment) Regulation, 1937.

(2) It shall come into force at once.

Amendment of section 1, Regulation I of 1936.

2. In sub-section (2) of section 1 of the Orissa Laws Regulation, 1936 (hereinafter referred to as the said Regulation), for the words and figures "sections 3, 7 and 13" the words, figures and letter "sections 3, 3-A, 7 and 13" shall be substituted.

Insertion of new section 3-A in Regulation I of 1936.

3. After section 3 of the said Regulation the following section shall be inserted, namely:—

Cesser of the Madras Abkari Act, 1886, and extension of the Bihar and Orissa Excise Act, 1915.

"3-A. (1) The Madras Abkari Act, 1886, shall cease to have effect and the Bihar and Orissa Excise Act, 1915, shall take effect in the areas transferred to Orissa from the Presidency of Madras.

Madras Act I of 1886.  
B. & O. Act II of 1915.

(2) All appointments, rules and orders made, powers and duties conferred or imposed and all other things done under the Madras Abkari Act, 1886, shall be deemed, so far as may be, to have been respectively made, conferred, imposed or done under the Orissa Excise Act, 1915."

Madras Act I of 1886.  
B. & O. Act II of 1915.

New Delhi, 1st February 1937.

No. 354/36-P.—Whereas by the Government of India (Constitution of Orissa) Order, 1936, His Majesty has been pleased to direct that the provisions of section 71 of the Government of India Act [except sub-section (4) thereof], hereinafter called "the said section", shall apply to the whole of Orissa.

And whereas the Local Government of Orissa has proposed to the Governor General in Council a draft of the following Regulation,

together with the reasons for proposing the same;

And whereas the Governor General in Council has taken the said draft and reasons into consideration and has approved the draft and the same has received the assent of the Governor General on the 1st day of February 1937;

In pursuance of the direction contained in sub-section (2) of the said section, the said Regulation is published in the *Gazette of India* and will be published in the *Orissa Gazette*.

} Regulation No. VII of 1937.

A  
REGULATION

TO

AMEND THE MADRAS ESTATES LAND (AMENDMENT) ACT, 1934, Act 1934.  
IN ITS APPLICATION TO ORISSA.

WHEREAS it is expedient to amend the Madras Estates Land (Amendment) Act, 1934, in its application to Orissa for the purpose hereinafter appearing; It is hereby enacted as follows:—

Short title and commencement.

1. (1) This Regulation may be called the Madras Estates Land (Orissa Amendment) Regulation, 1937.

(2) It shall come into force at once.

Amendment of section 127, Madras Act VIII of 1934.

2. (1) In sub-section (2) of section 127 of the Madras Estates Land (Amendment) Act, 1934, for the expression "1st day of May 1936", in both the places where it occurs, the expression "1st day of October 1937" shall be substituted and shall be deemed always to have been substituted.

Madras Act VIII of 1934.

J. D. ANDERSON,

*Offg. Secretary to Government of India*



The 17th February 1937.

**No. 1783-A.**—The following notification of the Government of India in the Foreign and Political Department is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

New Delhi, 14th January 1937.

**No. 34 I.B.**—In exercise of the powers conferred by the Indian (Foreign Jurisdiction) Order in Council, 1902, and of all other powers enabling him in that behalf the Governor General in Council is pleased to direct that all criminal processes issued in a manner similar to that prescribed by the Code of Criminal Procedure, 1898, by a Magistrate having jurisdiction in any State in India shall be acted upon and executed in railway lands lying within such State by all

Magistrates and Police officers having jurisdiction in such railway lands under the same conditions and in the same manner as if such processes had been issued by a Magistrate having jurisdiction in such railway lands:

Provided that any modification of the manner of executing such processes may be made by rules to be framed by the Governor General in Council in this behalf and notified in the *Gazette of India*:

Provided further that nothing hereinbefore contained shall require a magistrate or police officer having jurisdiction in such railway lands to execute any process so issued against any person who is not a subject of the State by the court of which the process has been issued or be construed as authorising him to execute any such process against any subject or servant of His Majesty.

B. J. GLANCY,

Political Secy. to Govt. of India.

The 17th February 1937.

**No. 1784-A.**—The following notification of the Government of India in the Home Department is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

New Delhi, 12th January 1937.

**No. F-10/18/36-Ests./S. C. S. R. no. 73.**—The following Resolution by the Secretary of State for India in Council is published for general information:—

“In exercise of the powers conferred by sub-section (2) of section 96-B of the Government of India Act, the Secretary of State, with the concurrence of the majority of votes at a meeting of the Council of India held this 10th day of November 1936, hereby makes the following amendment in the Superior Civil Services Rules, namely:—

In Schedule I to the said Rules for the table under the head ‘Indian Medical Service (Civil)’ the following table shall be substituted, namely:—

‘INDIAN MEDICAL SERVICE (CIVIL).

(MONTHLY RATES OF PAY.)

Rank.	Service in Rank.	Basic pay.	Overseas pay		Year of total service.
			If drawn in sterling.	If drawn in rupees.	
1	2	3	4	5	6
Lieutenant.	(i) ...	Rs. 500	£ ...	Rs. 150	1st.
Captain.	(i) During first 3 years' service as Captain.	650	}	150	2nd.
				150	3rd.
				150	4th.
				150	
	(ii) With more than three and less than 6 years' service as Captain.	750	}	15	5th.
				15	6th.
				25	7th.
				25	8th.
	(iii) With more than 6 years' service as Captain.	850	}	25	9th.
				25	10th.
				25	11th.
				30	12th.

Rank.	Service in Rank.	Basic pay.	Overseas pay.		Year of total service.
			If drawn in sterling.	If drawn in rupees.	
1	2	3	4	5	6
		Rs.	£	Rs.	
Major.	(i) During first 3 years' service as Major.	950	30	300	13th and over
	(ii) With more than 3 and less than 6 years' service as Major.	1,100			
	(iii) With more than 6 years' service as Major.	1,250			
Lt.-Colonel.	(i) Until completion of 23 years' total service.	1,500	...	...	...
	(ii) During 24th and 25th years' service.	1,600			
	(iii) After completion of 25 years' total service.	1,700			
	(iv) When selected for increased pay ...	1,850			

Note.—(1) Until the completion of 23 years' total service, basic pay is regulated according to rank and service in rank (columns 1 and 2), which, owing to the system of accelerated promotion may be in advance of the time-scale of promotion.

(2) Overseas pay is admissible only in the case of officers who, at the date of their appointment to the Indian Medical Service, had their domicile elsewhere than in Asia, and is regulated solely with reference to length of total service (column 6).

(3) An officer holding an appointment in respect of which language allowance for proficiency in Pashtu or Baluchi is admissible, shall draw such allowance if his basic pay does not exceed Rs. 1,250 per mensem.

This amendment shall be deemed to have had effect from 1st May 1934."

R. M. MAXWELL,

Secretary to Government of India.

The 23rd February 1937.

No. 467-C.—The following notification by the Government of the United Provinces is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government,

POLICE DEPARTMENT.

MISCELLANEOUS.

The 11th February 1937.

No. N. 25-P/VIII—1014.—In exercise of of the power conferred by section 99-A of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor in Council hereby declares to be forfeited to His Majesty every copy of a pamphlet in Hindi entitled "Swaraj kya aur kaise" written and published by Ram Manohar Lohia, Research Secretary, All-India Congress Socialist Party, Allahabad, and printed by M. N. Pandey at the Allahabad Law Journal Press, Allahabad, on the ground that the said pamphlet contains matter the publication of which is punishable under section 124-A of the Indian Penal Code.

By order of the Governor in Council,

C. W. GWYNNE,

Chief Secretary to Government,  
United Provinces.

## LAW AND COMMERCE DEPARTMENT.

### NOTIFICATIONS.

The 12th February 1937.

No. 1128—1-M-1/37-Com.—The following notification of the Government of India in the Department of Industries and Labour is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

New Delhi, 1st February 1937.

No. M-1055.—In exercise of the powers conferred by section 29 of the Indian Mines Act, 1923 (IV of 1923), the Governor General in Council is pleased to make the following regulations, which have been previously published as required by sub-section (1) of section 31 of the said Act, namely:—

*Regulations for prohibiting the employment OF WOMEN underground in mines.*

1. On or after the last day of July 1937, no woman shall be permitted to enter for purposes of employment, or be employed in, the underground workings of any mine.

*Explanation.*—"Underground workings" means any part of a mine situated beneath the superjacent ground, and includes vertical shafts provided for access to, or for the ventilation of such part; but does not include tunnels made and used only for convenience in disposing of spoil.

2. Regulation 1 shall not apply to women employed in health and welfare services.

3. No woman shall be permitted to enter or remain in the underground workings of any mine unless she is in possession of a pass granted by the manager of the mine.

4. Before a woman enters a mine with a pass granted under regulation 3, her name, address and occupation shall be entered in a register maintained for this purpose at the surface of the mine, and her exit from the mine shall also be recorded in that register:

Provided that in any mine to which sub-section (4) of section 28 of the Indian Mines Act, 1922 (IV of 1923), has been declared to be applicable, the entries required by this regulation may be made in the register prescribed by that sub-section.

A. G. CLOW,  
*Secy. to the Govt. of India.*

*The 12th/17th February 1937.*

No. 1149—111-L-23/36-Com.—The following notification of the Government of India in the Department of Industries and Labour is republished for general information.

By order of the Governor,

C. G. NAIR,

*Secretary to Government.*

*New Delhi, 28th January 1937.*

No. L-1821.—In exercise of the powers conferred by sub-section (3) of section 2 of the Workmen's Compensation Act, 1923 (VIII of 1923), the Governor General in Council having given previous notice of his intention so to do, is pleased to add to Schedule II to the said Act persons employed in any occupation involving the handling and manipulation of radium or X-rays apparatus, or contact with radioactive substances.

A. G. CLOW,  
*Secy. to the Govt. of India.*

*The 12th/17th February 1937.*

No. 1150—111-L-23/36-Com.—The following notification of the Government of India in the Department of Industries and Labour is republished for general information.

By order of the Governor,

C. G. NAIR,

*Secretary to Government.*

*New Delhi, 29th January 1937.*

No. 1821-L.—In exercise of the powers conferred by sub-section (3) of section 3 of the Workmen's Compensation Act, 1923 (VIII of 1923), the Governor General in Council, having given previous notice of his intention so to do, is pleased to add the following to the list of occupational diseases and the employments specified in Schedule III of the said Act:—

Occupational disease.	Employment.
Arsenical poisoning or its sequelae.	Any process involving the production, liberation or utilisation of arsenic or its compounds.
Pathological manifestations due to— (a) radium and other radio-active substances; (b) X-rays.	Any process involving exposure to the action of radium, radio-active substances, or X-rays.
Primary epitheliomatous cancer of the skin.	Any process involving the handling or use of tar, pitch, bitumen, mineral oil, paraffin or the compounds products or residues of these substances.

A. G. CLOW,  
*Secy. to the Govt. of India.*



*The 17th February 1937.*

**No. 1209-Com.**—The following notification of the Government of India in the Department of Commerce is republished for general information.

By order of the Governor,

C. G. NAIR,

*Secretary to Government.*

*New Delhi, 30th January 1937.*

**No. 476 (1)-Tr. (I. E. R.)**—In pursuance of sub-section (2) of section 1 of the Indian Tea Cess (Amendment) Act, 1936 (XIII of 1936), the Governor General in Council is pleased to appoint the 15th February 1937 as the date on which the said Act shall come into force.

H. DOW,

*Offg. Secy. to Govt. of India.*

*The 17th January 1937.*

**No. 1210-Com.**—The following notification of the Government of India in the Department of Commerce is republished for general information.

By order of the Governor,

C. G. NAIR,

*Secretary to Government.*

*New Delhi, 30th January 1937.*

**No. 476 (1)-Tr. (I. E. R.)**—In exercise of the powers conferred by section 4 of the Indian Tea Cess Act, 1903 (IX of 1903), as amended by the Indian Tea Cess (Amendment) Act, 1936 (XIII of 1936), read with section 22 of the General Clauses Act, 1897 (X of 1897), the Governor General in Council is pleased to constitute an Indian Tea Market Expansion Board to receive and expend the proceeds of the tea cess levied and collected under section 3 of the Indian Tea Cess Act, 1903, as amended by the Indian Tea Cess (Amendment) Act, 1936, and is further pleased to appoint the persons named in the second column of the schedule hereto annexed, on the recommendation of the bodies and authorities named in the first column of the said schedule, to be the members of whom the said Board shall, in the first instance, consist.

*Schedule.*

Statement showing the names of the Members nominated by the various tea interests to serve on the new Indian Tea Market Expansion Board.

By whom Names of Members nominated.

Bengal Chamber of Commerce.	Mr. T. T. K. Allan of National Bank of India, Limited, Calcutta.
	Mr. J. H. Burder of Messrs. Jardine Skinner and Company, Calcutta.

By whom	Names of Members nominated.
Bengal National Chamber of Commerce.	Mr. I. B. Sen of the Eastern Dooars Tea Company, Limited, 95, Clive Street, Calcutta.
Madras Chamber of Commerce.	Mr. G. G. Macgregor of Messrs. Davenport and Company, 8, Church Lane, Calcutta.
Associated Chamber of Commerce, Calcutta.	Mr. N. T. Brain of Messrs. Brooke Bond, India, Limited, Calcutta.
Federation of Indian Chambers of Commerce and Industry, New Delhi.	Mr. Debes Chandra Ghose of Messrs. Ghose & Sons, Jalpaiguri.
South Indian Chamber of Commerce, Madras.	Mr. T. M. Rangachariar C/o Messrs. Chari & Chari, Ltd., Poonamallee High Road, Madras.
Indian Tea Association, Calcutta.	Mr. H. A. Antrobus of Messrs. Begg Dunlop and Company, Ltd., 2, Hare Street, Calcutta.
	Mr. C. C. Bell of Messrs. James Finlay and Company, Ltd., 1, Clive Street, Calcutta.
	Mr. J. S. Graham of Messrs. Duncan Brothers and Company, Ltd., 101, Clive Street, Calcutta.
	Mr. C. K. Nicholl of Messrs. Octavius Steel and Company, Ltd., 14, Old Court House Street, Calcutta.
	Mr. G. C. Whyte of Messrs. Williamson Magor and Company, 4, Mangoe Lane, Calcutta.
Assam Branch of the Indian Tea Association, Dibrugarh.	Mr. C. E. Leaber.
Surma Valley Branch of the Indian Tea Association, Binnakendi.	Mr. J. F. Falconer.
United Planters Association of Southern India.	Mr. S. A. Pearson.
Dooars Planters Association, Baradighe.	Mr. J. W. Smart.
Darjeeling Planters' Association and the Terai Planters Association.	Mr. R. N. W. Jodrell, Wentworth Estate, Cherambadi P. O., Nilgiris, South India.
Indian Tea Planters' Association, Jalpaiguri.	Mr. W. A. J. Milner, Toyford Estate, Fairfield P. O., Travancore.
Government of Bengal.	Mr. F. M. Graham, Hantupura T. E., Hantupura P. O., Dooars.
Assam Valley Indian Tea Planters' Association, Dibrugarh.	Mr. G. P. Macpherson, Rungamuttee T. E., Mal P. O., Dooars.
Surma Valley Indian Tea Planters' Association, Sylhet.	Mr. John Stodart, President of the Darjeeling Planters' Association, Darjeeling.
Government of Madras.	Mr. Biraj Kumar Banerjee-M.A., B.L.
	Babu Narendra Chandra Dutt of Comilla, Maulavi Golam Jabbar of Jalpaiguri.
	Mr. J. P. Chaliha of Karangani Tea Estate.
	Mr. Syamakanta Das, B.A., Director, The All-India Tea and Trading Company, Ltd., Sylhet, Director and Secretary, the Great Eastern Tea and Trading Company, Ltd., Sylhet.
	Mr. H. B. Ari Gowder, Hubbuthali, Aravankadu, the Nilgiris, representing Planters in South India.

H. DOW,

*Offg. Secy. to the Govt. of India.*